

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 14-09-2023 AT 02.00 P.M. THROUGH VIDEO CONFERENCING:

**PRESENT: SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s Nexus Electro Steel Ltd
PETITION NUMBER : CP(IB)/377/CHE/2020
APPLICATION NUMBER : a) IA(IBC)/625/2022
b) IA(IBC)/627/2022
c) IA(IBC)/1191(CHE)/2023 in IA/625/2022
d) IA(IBC)/1192(CHE)/2023 in IA/627/2022

ORDER

Ld. Counsel Ms. Samyuktha for Mr. Radhakrishnan Dharmarajan. Ld. Counsel Mr. Raghav Menon for the Suspended Board of Director.

IA(IBC)/1191(CHE)/2023 and IA(IBC)/1192(CHE)/2023 are the condone delay applications to condone the delay of 255 days in filing of the counter in IA(IBC)/625/2022 and IA(IBC)/627/2022 respectively.

The reasons are stated in para IV - a, b & c of the applications. It is stated that the counsel on record had departed the country in October, 2022. The Applicant had to appoint another counsel which led to delay. It is also stated that the matter was also not listed after 17.10.2022 and was only listed in June 2023.

Having considered the submissions made and in the interest of justice, both IA(IBC)/1191(CHE)/2023 and IA(IBC)/1192(CHE)/2023 are allowed. Delay is condoned subject to payment of cost of Rs.25,000/- each to be paid to “Prime Minister’s National Relief Fund” within 2 weeks from today.

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Counter filed by the Applicant is taken on record.

Rejoinder, if any, be filed within 2 weeks from today.

In terms of the above, **IA(IBC)/1191(CHE)/2023** and **IA(IBC)/1192(CHE)/2023** are disposed off.

List **IA(IBC)/625/2022** and **IA(IBC)/627/2022** for hearing on **06.11.2023**.

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RAVICHANDRAN RAMASAMY
Member (Technical)

Phk

-SD-

SANJIV JAIN
Member (Judicial)